

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 37354/2019
(Arising out of impugned final judgment and order dated 11-03-2019
in ITA No. 1868/2016 passed by the High Court of Judicature at
Bombay)

PRINCIPAL COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

M/S MONSANTO INDIA LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.165232/2019-CONDONATION OF DELAY
IN FILING)

Date : 08-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vikramjit Banerjee, ASG
Mr. H. Raghavendra Rao, Adv.
Ms. Anita Sahani, Adv.
Mr. H.R. Rao, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Tarun Gulati, Sr. Adv.
Ms. Renuka Sahu, Adv.
Mr. Rahul Gupta, Adv.
Mr. Sparsh Bhargava, Adv.
Mr. Vinayak Mathur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Rahul Gupta, Advocate accepts notice on behalf of
respondents.

Counter affidavit be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks
thereafter.

List alongwith SLP (C) No. 8454 of 2012.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)

